

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. JAATVEDAS CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Jaatvedas Construction Company Private Limited
2	Date of incorporation of corporate debtor	10/02/2011
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2011PTC213252
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office: F/306, 3rd Floor, Eastern Business District, LBS Rd, Bhandup West, Mumbai 400078 .
6	Insolvency commencement date in respect of corporate debtor	Date of NCLT Order : 16-09-2022 Date of receipt of order : 17-09-2022
7	Estimated date of closure of insolvency resolution process	15-03-2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	Sitansh Anilkumar Magia IBBI Regn. No.: IBBI/ IPA-002/IP-N00293/ 2017-18/10850.
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address (Registered with IBBI): Flat No. 9, Bhaveshwar Sadan, Plot No. 207, Mata Laxmi Hospital Road, Sion East, Mumbai – 400022 Maharashtra. Email ID: ip.sitansh@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution Professional	Address (Correspondence Address): Flat No. 9, Bhaveshwar Sadan, Plot No. 207, Mata Laxmi Hospital Road, Sion East, Mumbai – 400022. Email id: jaatvedas.cirp@gmail.com
11	Last date for submission of claims	1-10-2022 i.e. 14 days from receipt of order
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,	Not applicable as per the information available with the IRP

	ascertained by the interim resolution professional	
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Jaatvedas Construction Company Private Limited on 16-09-2022 (Date of receipt of order – 17-09-2022).

The creditors of M/s. Jaatvedas Construction Company Private Limited, are hereby called upon to submit their claims with proof on or before 1-10-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

– **Not applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : SITANSH MAGIA

IBBI/IPA-002/IP-N00293/2017-18/10850

Date : 17.09.2022

Place : MUMBAI


